

Regarding efforts made by the Central Government to notify the Indian Service Engineers and the Indian Health and Medical Services as the All India Services

DR. RABINDRA NARAYAN BEHERA (JAJPUR): Thank you, hon. Chairperson Sir, for giving me an opportunity to put forth my views in the Zero Hour. (*Interruptions*)

माननीय सभापति : आपने अपनी बात रख दी है, अब आप बैठिए । रबीन्द्र नारायण बेहरा जी, आप बोलिए ।

DR. RABINDRA NARAYAN BEHERA (JAJPUR): Sir, in 1963, the Parliament of India, through an amendment to the All-India Services Act 1951, *inter-alia* established the Indian Service of Engineers (Irrigation, Power, Buildings and Roads) and the Indian Medical and Health Service as the All-India Services (AIS) to be effective upon notification by the Central Government. This notification has been pending for last 60 years. In this regard, will the hon. Minister for Personnel, Public Grievances and Pensions be pleased to state the details regarding efforts made by the Central Government to notify the above services as All India Services? Also, please provide details regarding the issues faced in doing the same. When is the Central Government planning to notify the Indian Service Engineers and the Indian Health and Medical Services as the AIS? Thank you.